

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 251/GT/2017 (on remand)

Subject : Petition for determination of tariff for the 2x600 MW thermal power plant set up by Udupi Power Corporation Limited in Udupi Taluk, Udupi district, Karnataka for the period 1.4.2014 to 31.3.2019.

Petitioner : Udupi Power Corporation Limited (UPCL)

Respondent : PCKL

Date of Hearing : **16.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Sahai, Advocate, UPCL
Shri Nitish Gupta, Advocate, UPCL
Ms. Varnika Tyagi, Advocate, UPCL

Record of Proceedings

The case was called out for a hearing through hybrid mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the present petition is listed for hearing pursuant to the APTEL order dated 15.9.2025 in Appeal No. 76 of 2020 (by Adani Power Limited) and Appeal No. 98 of 2023 (by PCKL), wherein the said appeals are partly allowed and the impugned order dated 22.1.2020 (Petition No.251/GT/2017) was set aside to the said extent. The APTEL, thereafter, has remanded the matter to the Commission for passing consequential orders afresh within a period of six months, in accordance with the findings and directions contained in the order dated 15.9.2025.

3. The Commission, after hearing the learned counsel for the Petitioner, directed the Petitioner to submit the actual Operation and Maintenance (O&M) expenses incurred for the generating station during the tariff period 2014–19, along with its written submissions, pursuant to the APTEL order dated 15.9.2025 in Appeal No. 76 of 2020, on or before **4.5.2026**, after serving a copy to the Respondent, The Respondent may file its response, if any, by **18.5.2026**, after serving a copy to the Petitioner.

4. The Petition shall be listed for hearing on **26.5.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

